

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 5436/2021

(Arising out of impugned final judgment and order dated 23-10-2019 in WC No. 40546/2009 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH & ORS.

Petitioner(s)

VERSUS

MEWA LAL & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.31333/2021-CONDONATION OF DELAY IN FILING and IA No.31334/2021-EXEMPTION FROM FILING O.T.)

Date : 19-07-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MR. JUSTICE R. SUBHASH REDDY

For Petitioner(s) Mr. Sakha Ram Singh, Sr. Adv.
 Mr. Rajeev Kumar Dubey, Adv.
 Mr. Ashiwan Mishra, Adv.
 Mr. Kamlendra Mishra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice both on the application for condonation of delay as well as on the Special Leave Petition.

In the meantime, there shall be stay of the operation of the impugned judgment and order.

Tag with SLP (C) No.29139 of 2018.

(RAJNI MUKHI)
COURT MASTER (SH)

(DIPTI KHURANA)
COURT MASTER (NSH)